

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.11442-11443/2015

(Arising out of impugned final judgment and order dated 10-04-2014 in WRITC No. 56149/2013 and order dated 21-07-2014 in WRITC No. 56149/2013 passed by the High Court Of Judicature At Allahabad)

MATSYA JEEVI SAHKARI SAMITI LTD & ANR.

Petitioner(s)

VERSUS

STATE OF U P. & ORS.

Respondent(s)

Date : 27-11-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Neeraj Shekhar, AOR

For Respondent(s)

Mr. Manoj K. Mishra, AOR

Mr. Sandeep Kr. Dwivedi, Adv.

Mr. S.K. Pathak, Adv.

Mr. Pradeep Kr. Dwivedi, Adv.

Mr. F. I. Choudhury, AOR

Mr. Kalendra Mishra, Adv.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Vinay Garg, AOR

Mr. Shekhar Raj Sharma, Adv.

Mr. Sanjay Kumar Visen, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for respondent No.4 praying for adjournment on account of some personal difficulty, the matters are adjourned for four weeks.

List thereafter.

(ASHA SUNDRIYAL)

COURT MASTER

(CHANDER BALA)

COURT MASTER